

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/RP/2024

Subject : Petition for review of the Order dated 27.11.2023 in Petition No. 18/GT/2021 in the matter for truing-up of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of Uri-II Hydroelectric Project (240 MW).

Petitioner : NHPC Limited

Respondents : PSPCL and 11 others

Date of Hearing : **4.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NHPC
Shri Anant Singh Ubeja, Advocate, NHPC
Ms. Nehal Jain, Advocate, NHPC
Shri Mohd. Faruquw, NHPC
Shri Piyush Kumar, NHPC
Shri Jitendra K. Jha, NHPC
Shri Mohhit Mudgal, Advocate, BRPL & BYPL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Ms. Shweta Chaudhary, BSES Discoms
Ms. Jaya, BSES Discoms

Record of Proceedings

During the hearing, on 'admission,' the learned counsel for the Review Petitioner made oral submissions stating that there is an error apparent in the impugned order dated 27.11.2023 on the following issues:

- a) *Disallowance of additional capital expenditure on account of providing concrete cladding above the Dam top along the right bank;*
- b) *Disallowance of additional capital expenditure on account of providing protection opposite the bank of SFT.*

2. The learned counsel for the Respondents BRPL & BYPL sought time to file their reply in the matter.

3. After hearing the parties, the Commission directed the Respondents to file a reply on or before 30.4.2024, after serving a copy on the Review Petitioner, who may file its rejoinder, if any, by **3.5.2024**.



4. Based on the consent of the parties, the order in the petition was reserved.

By order of the Commission

Sd/
(B. Sreekumar)
Joint Chief (Law)

